CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 92/MP/2015

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S.Bakshi, Member

Date of Order: 20.7.2015

In the matter of


In the matter of


And

In the matter of

Power Grid Corporation of India Ltd.
Saudamini, Plot No. 2, Sector 29,
Gurgaon, Haryana-122 001

Vs

Kerala State Electricity Board,
Vaidyuthi Bhavanam, Pattom,
Trivandrum – 695 004, Kerala and others

I.A. No. 17/2015
In Petition No. 92/MP/2015

TRN Energy Private Limited

Petition No. 99/MP/2015

Order in Petition No. 92/MP/2015 and 99/MP/2015
Page 1 of 3
In the matter of

Petition for directions in regard to the allocation and operationalization of Long Term Open Access by Power Grid Corporation of India Limited, CTU for the applications received in the month of November, 2013.

And
In the matter of

KSK Mahanadi Power Company Limited,
8-2-293/82A, Road No. 22, Jubliee Hills,
Hyderabad-500033

Vs

Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Kawarai Sarai, New Delhi-110016 and others

Petitioner

Respondents

IA No. 12/2015

In the matter of

Emco Energy Limited
New Shakti Bhawan Building No. 302,
First Floor Opposite Terminal-3 IGI Airport,
New Delhi-110037

Corrigendum

It has come to the notice of the Commission that certain inadvertent clerical error has crept in para 45 of page 58 of the order dated 3.7.2015 which is sought to be recertified by issuing the corrigendum in exercise of power vested under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009 as amended from time to time.
Accordingly, in line 7 of page 58 of the order dated 3.7.2015, the following shall be added after the words “existing system’:

“or the transmission system under execution which are likely to be available from the intended date of MTOA”.

Sd/-
(A.S.Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson